

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

O.A.NO. 777/1997

Mumbai, this the 8th day of October, 2001.

HON'BLE SHRI S.L.JAIN, MEMBER (J)

HON'BLE SHRI V.K.MAJOTRA, MEMBER (A)

B.V.Shinde, Mazdoor,
M.E.S. Block No.1,
Room No.22, Navy Nagar,
Mumbai-400005.

... Applicant

(By Shri K.S.Kallapura, Advocate)

-versus-

1. Government of India,
Ministry of Information and
Broadcasting, New Delhi.

2. Administrative Officer,
Films Division,
Mumbai-400026.

... Respondents

(By Shri P.M.Pradhan, Advocate)

O R D E R (ORAL)

HON'BLE SHRI S.L.JAIN, MEMBER (J) :

This is an application under Section 19 of the Administrative Tribunals Act, 1985 seeking the relief of reinstatement with full backwages and continuity of service w.e.f. 6.2.1997.

2. Vide order dated 27.1.1997 the applicant was discharged/dismissed from service by the Administrative Officer, Films Division, Ministry of Information and Broadcasting, Government of India, Mumbai.

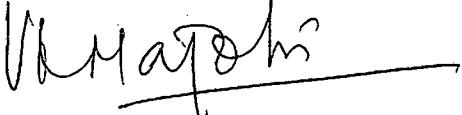
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3. Though the applicant has stated in his OA that he has exhausted all the departmental remedies available to him, in fact he has not preferred an appeal to the departmental authorities.

4. The applicant has filed this OA on 22.7.1997 against the above referred order dated 27.1.1997. In such circumstances, the applicant was keen to pursue his remedies but by mistake he could not file the appeal. Therefore, we think it proper to afford the applicant an opportunity to file appeal before the competent appellate authority within thirty days from today and thereafter the competent authority shall, by condoning the delay, decide the matter on merits. Applicant shall be at liberty, if he is aggrieved by the decision of the appellate authority, to pursue the matter in accordance with law. The appellate authority is directed to decide the appeal within a period of four months from the receipt of a copy of this order.

5. The OA is accordingly disposed of. No order as to costs.


(V.K. Majotra)
Member (A)


(S.L. Jain)
Member (J)

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